

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2220
ANSWERED ON:18.12.2013
SHORT LISTING OF CANDIDATES FOR INTERVIEW
Botcha Lakshmi Smt. Jhansi

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the details of guidelines issued on qualifications/eligibility including period of service and experience by the University Grants Commission (UGC) for short-listing candidates for interviews for Group-A and teaching positions in all Central Universities, particularly the University of Hyderabad;
- (b) whether these guidelines have been flouted by some Universities including University of Hyderabad;
- (c) if so, the details thereof; and
- (d) the action taken by the Government against such Universities including University of Hyderabad?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a): The details of the 'UGC Regulations on Minimum Qualifications for Appointment of Teachers and Other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education, 2010', as notified by the University Grants Commission (UGC), are available at http://www.ugc.ac.in/oldpdf/regulations/revised_finalugcregulationfinal10.pdf. The UGC follows the eligibility conditions for Group 'A' non-teaching posts, conveyed by this Ministry's letter No.1-32/2006- U.II/U.(ii) dated 31st December, 2008, which is available at the Ministry's website: http://www.mhrd.gov.in/sites/upload_files/mhrd/files/Registrarayscale.pdf. Neither this Ministry nor the UGC has issued guidelines for shortlisting the candidates for interview. The Central Universities (CUs) being autonomous bodies are competent to frame the necessary Ordinances/Rules/Regulations for screening the applications.

(b) to (d): The CUs are bound to follow the UGC Regulations on the subject. However, the CUs, being autonomous bodies established by their respective Acts of the Parliament, which are governed by the provisions of the respective Acts, Statutes and Ordinances framed thereunder, are competent to have higher standards than prescribed by the UGC. Whenever any complaint is received in this regard, it is forwarded to the concerned university for appropriate action.